# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

### LOK SABHA

## STARRED QUESTION NO. 216 TO BE ANSWERED ON 31.07.2017

#### UNLICENSED/UNREGISTERED PLACEMENT AGENCIES

### **†\*216. SHRI LAXMAN GILUWA:**

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware that certain unlicensed/unregistered placement agencies are functioning in the country;
- (b)if so, the details thereof and the reasons therefor, State/UT-wise;
- (c)the action taken by the Government against these unlicensed/unregistered placement agencies and the outcome thereof; and
- (d)the sections under which cases have been registered against these agency operators and the punishment stipulated under these sections?

#### ANSWER

## MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

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(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 216 FOR 31.07.2017 BY SHRI LAXMAN GILUWA M.P. REGARDING UNLICENSED/UNREGISTERED PLACEMENT AGENCIES.

(a) to (d): Registration/licencing of placement agencies is being dealt with by the respective State Government. Some of the State Governments like the Government of Jharkhand have taken step for regulation of placement agencies. State/UT-wise data regarding registration of Placement Agencies and cases registered against these agencies is not maintained at the Central level. However, whenever any complaint is received by the Government against any placement agency, action is taken against it as per law.

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